

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3222**  
TO BE ANSWERED ON MONDAY, August 9, 2021  
Sravana 18, 1943 (Saka)

**Privatisation of CPSE**

3222. SHRI NATARAJAN P.R.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has put in place a monitoring mechanism for strict implementation of various Honourable courts including APEX court judgements against the Government's privatisation of CPSEs;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(DR. BHAGWAT KISHANRAO KARAD)**

(a) to (c) Monitoring of implementation of various court judgements including those of the Apex Court cases in which Government is a party, is done as per the extant procedure by the concerned Administrative Departments and the Department of Investment and Public Asset Management (DIPAM).

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